## GOVERNMENT OF INDIA MINISTRY OF RAILWAYS

# LOK SABHA UNSTARRED QUESTION NO. 980 TO BE ANSWERED ON 26.07.2023

#### SEMI HIGH SPEED RAIL CORRIDOR

## 980. SHRI DIPSINH SHANKARSINH RATHOD: SHRI MOHANBHAI KALYANJI KUNDARIYA:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether a viable socio-economic proposal of Semi High Speed Rail Corridor System between Ahmedabad-Rajkot has reached the competent authority for consideration;
- (b) if so, the response of the Government thereto and the action taken in this regard; and
- (c) the time by which the proposal is likely to be approved?

#### ANSWER

# MINISTER OF RAILWAYS, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY

## (SHRI ASHWINI VAISHNAW)

(a) to (c): Semi High Speed Rail Corridor (SHSRC) between Ahmedabad - Rajkot is conceptualized by Gujarat Rail Infrastructure Development Corporation (G-RIDE), a Joint Venture Company of Ministry of Railways (49%) and Govt. of Gujarat (51%) on debt equity mode. Proposal (Length- 225 km, Cost- Rs. 38000 cr.) seeking In-principle Approval (IPA) for pre-investment activity has been received in Ministry of Railways. Meanwhile, due to fund constraint, G-RIDE has submitted

Detailed Project Report (DPR) of Sabarmati-Bavla (41Km), a part of Ahmedabad – Rajkot, for granting IPA to take up Sabarmati – Bavla(41 km) as phase-1 of Ahmedabad-Rajkot Semi High Speed Rail Corridor. Railway Infrastructure Projects are taken up on the basis of remunerativeness, last mile connectivity, missing links and alternate routes, augmentation of congested/saturated lines, socio-economic considerations etc. depending upon liabilities of ongoing projects, overall availability of funds and competing demands. Projects are appraised based on parameters brought out in Detailed Project Report (DPR)/Feasibility study reports including traffic projection, socio economic benefits etc. After firming up of various parameters, further sanctioning of project requires consultation with various stake-holders including State Governments and necessary approvals viz. appraisal of NITI Aayog., approval of Cabinet Committee on Economic Affairs etc. As sanctioning of projects is a continuous and dynamic process, exact timelines cannot be fixed.

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